

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, 29th November, 2021

S.O. 410 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Mazhar Ali Jafri (JKAS) Tehsildar Khag, District Budgam to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Budgam.

By Order of the Government of Jammu and Kashmir

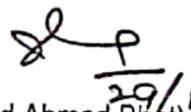
Sd/-
(Achal Sethi)
Secretary to Government,

No. LAW-Powr/9/2021-10

Dated :- 29 - 11 - 2021

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. Deputy Commissioner Budgam, This is with reference to his letter No. DCB/PS-Misc/2127-30 dated: - 15-11-2021
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Khursheed Ahmad Bhat)
Additional Secretary to Government